In the National Company Law Tribunal Single Bench, Chennai

CP/620/(IB)/CB/2017

Under Section 9 of the IB Code, 2016

In the matter of

Kasturi and Sons Limited
V/s
Kavya Advertising & Marketing Private Limited

Order delivered on: 29.11.2017

Coram:

- K. Anantha Padmanabha Swamy, Member (Judicial)
- S. Vijayaraghavan, Member (Technical)

For the Petitioner/OC: Ms. V. Aishwarya, Advocate For R & P Partners

ORDER

Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

1. Under Consideration is a Company Petition filed by M/s. Kasturi and Sons Limited (in short, 'Petitioner/Operational Creditor') against M/s. Kavya Advertising & Marketing Private Limited (in short, 'Respondent/Corporate Debtor') under section 9 of the Insolvency and Bankruptcy Code 2016 (In short, 'IB Code 2016') r/w Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, 'IB Rules 2016').

- 2. Before proceeding with this matter, it would be appropriate to make a note of background facts for the purpose of determination of this petition.
- 3. The petitioner/OC is a Limited Company incorporated under the Companies Act, 1913, having its registered office at Kasthuri Buildings, No. 859 and 860, Anna Salai, Chennai-600002. Whereas the respondent company, is a private limited company incorporated under the Companies Act, 1956, having its registered office at New No. 55, Old No. 21/1, Parangusapuram Street, Kodambakkam, Chennai-600024. The Respondent Company is engaged in the business of Advertising and marketing, promotion, Public Relations and Ad-film making etc.
- 4. Ms. V. Aishwarya, the learned counsel appearing on behalf of the Petitioner/OC submitted that before filing the application, a notice was sent to Respondent/CD at Registered office address which was not delivered. The proof of the same is also placed on file. Thereafter, as per the direction of this Bench, the Operational Creditor has also sent private notice to the Registered Office of the Corporate Debtor and also to Managing Director and Director which was returned with an

endorsement "Left" and "Refused". The copy of the notice and track delivery report are placed on record along with affidavit. It appears that the Corporate Debtor is deliberately avoiding to cause appearance in the matter before this Adjudicating Authority. The service of notice on the Corporate Debtor is held sufficient. Therefore, it is necessary to mention herein that the Respondent was set ex-parte vide order dated 28.11.2017 due to non-appearance on several occasions. It is further submitted that the Respondent has not made any payments towards the subject debt Invoice and with a view to maintain a good relationship with the respondent, various gentle reminders were given by the petitioner, but to

requests for settling the dues with the respondent and having waited for a long period of time for his legitimate dues, sent a Demand Notice dated 02.08.2017 as per the provisions under section 8 of the IB Code 2016 r/w Rule 5 of the IB Rules 2016 calling upon the respondent to make the payment of the outstanding dues of Rs. 55,10,108/- inclusive of interest Rs. 21,24,272/- till 30th June, 2017 and claimed to be an Operational Creditor under the provisions of the IB Code 2016

dismay, nothing was fruitful.

2

- and prayed to initiate Corporate Insolvency Resolution Process against the Respondent/CD.
- **6.** The Petitioner has complied with all the requirements as stipulated under the provisions of the I&B Code, 2016 for the purpose of initiating Corporate Insolvency Resolution Process.
- 7. After hearing submissions of the counsel for the petitioner and having perused the record, this Adjudicating authority is satisfied that the petitioner has clearly made out his case by establishing that the Corporate Debtor has defaulted the payment dues on various occasions to the petitioner. Also, the petitioner has proved by placing overwhelming evidence viz. Invoices, Demand Notice, financial transactions and Bank statements showing that default has occurred which the Corporate Debtor was responsible to pay. We are of the opinion that the petitioner has established clearly that the amount in default committed by the corporate debtor is genuine and is supported by the documentary evidence placed before this Adjudicating authority. In the circumstances, we are satisfied with the submissions put forth by the learned counsel for the petitioner, and hence we are inclined to admit the instant petition.

- **8.** Therefore, the instant petition is admitted and we order the commencement of the Corporate Insolvency Resolution Process which shall ordinarily get completed within 180 days, reckoning from the day this order is passed.
- 9. We appoint Shri Radhakrishnan Dharmarajan as Interim Resolution Professional (IRP) proposed by the Operational Creditor. There is no disciplinary proceedings pending against the IRP and his name is reflected in IBBI website. The IRP is directed to take charge of the Respondent/Corporate Debtor's management immediately. He is also directed to cause public announcement as prescribed under Section 15 of the I &B Code, 2016 within three days from the date the copy of this order is received, and call for submissions of claim in the manner as prescribed.
- **10.** We declare the moratorium which shall have effect from the date of this Order till the completion of corporate insolvency resolution process for the purposes referred to in Section 14 of the I&B Code, 2016. We order to prohibit all of the following, namely:
- (a) The institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution

- of any judgment, decree or order in any court of law, tribunal, arbitration panel or other authority;
- (b) Transferring, encumbering, alienating or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
- (c) Any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);
- (d) The recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.
- 11. The supply of essential goods or services of the Corporate Debtor shall not be terminated or suspended or interrupted during moratorium period. The provisions of Sub-section (1) of Section 14 shall not apply to such transactions, as notified by the Central Government.
- **12.** The IRP shall comply with the provisions of Sections 13 (2), 15, 17 & 18 of the Code. The directors, Promoters or any other

person associated with the management of Corporate Debtor are directed to extend all assistance and cooperation to the IRP as stipulated under Section 19 and for discharging his functions under Section 20 of the I&B Code, 2016. Accordingly, the application is admitted.

- 13. The Petitioner/OC as well as the Registry is directed to send the copy of this Order to IRP so that he could take charge of the Corporate Debtor's assets etc. and make compliance with this Order as per the provisions of I&B Code, 2016.
- **14.**The Registry is also directed to communicate this Order to the Operational Creditor and the Corporate Debtor.

15. The address details of the IRP are as follows: -

Mr. Radhakrishnan Dharmarajan, Regn No: (IBBI/IPA-001/IP-P00508/2017-18/10909)

D3 Block, Triumph Apartments,

114 Jawaharlal Nehru Salai,

Arumbakkam, Chennai-600106

E-Mail: dharma67@gmail.com

Mobile No: 9840062431

S. vijayardlacu-

(S. Vijayaraghavan) Member (Technical) (K. Anantha Padmanabha Swamy) Member (Judicial)

TJS